

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 9816/2017
(Arising out of impugned final judgment and order dated 21-12-2016
in CRLA No. 798/2014 passed by the High Court of Punjab & Haryana
at Chandigarh)

SURINDER KUMAR KHANNA

Petitioner(s)

VERSUS

INTELLIGENCE OFFICER DIRECTORATE
OF REVENUE INTELLIGENCE

Respondent(s)

Date : 25-07-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE
HON'BLE MR. JUSTICE UDAY UMESH LALIT

For Petitioner(s)

Mr.Jayant Bhushan, Sr.Adv.
Mr.Pahlad Singh Sharma, AOR
Ms.Kisalaya Shukla, Adv.
Mr.Krishna Kant Shukla, Adv.
Mr.Reeja Varghese, Adv.
Mr.Ketan Pant, Adv.
Mr.Tushar Bhushan, Adv.

For Respondent(s)

Mr.Maninder Singh, ASG
Mr.R.Balasubramanian, Adv.
Mr.Rohit Bhatt, Adv.
Mr.Prabhas Bajaj, Adv.
Mr.Sanjay Kumar Tyagi, Adv.
Mr.B.Krishna Prasad, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the parties.

Arguments concluded.

Judgment reserved.

(Ashok Raj Singh)
Court Master

(Chander Bala)
Court Master